

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 318/MP/2026**

Subject : Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 inter alia seeking extension in the timeline for submission of Land Documents pertaining to the 900 MW Connectivity at Mandsaur Pooling Station.

Petitioner : NTPC Renewable Energy Limited (NREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **17.09.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NREL  
Shri Suhael Buttan, Advocate, NREL  
Shri Nikunj Bhatnagar, Advocate, NREL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner submitted that subsequent to the last hearing, the Commission, *vide* order dated 14.08.2026 in Petition No. 5/SM/2026, has devised a Procedure for levying the compensation charges for permitting additional time to achieve various milestones under the GNA Regulations and pursuant thereto, the Petitioner has applied for an extension of timelines to submit the land documents. Accordingly, learned counsel, while seeking a one-time indulgence, requested that the hearing be deferred until December, 2026.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter as a one-time indulgence.

3. The Petition will be listed for hearing on **15.12.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

